

bITEM NO.40 REGISTRAR COURT. 1 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Civil Appeal No(s). 548/2016
M/S ANSAL PROPERTIES & INFRAS.LTD.

Appellant(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

WITH

C.A. No. 764/2016

WITH

C.A. No.515/2016

Date : 09/02/2017 This appeal was called on for hearing today.

For Appellant(s)

Mr. Sanchit G., Adv.

Ms. Mukti Chaudhry, Adv.

Ms. Babita Sant, Adv.

Ms. Cordelia Slong, Adv.

Mr. Praveen Kumar, Adv.

Mr. Umesh Kumar Khaitan, Adv.

Mr. Adarsh Upadhyay, Adv.

For Respondent(s)

Mr. Devesh Kumar, Adv.

Mr. Gaurav Dhingra, Adv.

Mr. Suraj Singh, Adv.

Mr. Pradeep Misra, Adv.

Mr. Sudhir Kulshreshtha, Adv.

Mr. Upendra Mishra, Adv.

Mr. Vinay Garg, Adv.

Ms. Archana Singh, Adv.

Mr. Abhishth Kumar, Adv.

Mr. Sudhir Kulshreshtha, Adv.

Mr. Sujeeta Srivastava, Adv.

UPON hearing the counsel the Court made the following

O R D E R

C.A. No. 764/2016

Deleted.

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C.A. Nos.548 and 515/2016

Last opportunity of two weeks is granted to the Ld. Counsel for the appellant in both the matters for filing affidavit of valuation. Registry to process both the matters for listing immediately thereafter before the Hon'ble Court, if affidavit of valuation is filed and if it is not filed within the given time, process the matters for listing before the Hon'ble Judge in Chambers for further directions, as statutory period for filing statement of case has already expired.

(PAWAN DEV KOTWAL)

Registrar